

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-30/2006

In the matter of
Jai Mahal Hotels (P) Limited

....PETITIONER

SECTION :
Under Section 397/398

Order delivered on 09.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

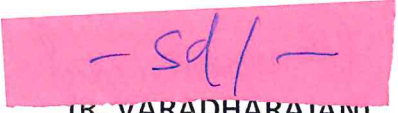
For the Petitioner /applicant : Mr. Salman Khurshid, Advocate
Mr. Abhishek Rao, Advocate
Ms. Bhavya Bharti, Advocate
Mr. Shailesh Suman, Advocate
Ms. Alisha Panda, Advocate

For the Respondent/Corporate Debtor : -
For the Intervener :

ORDER

Learned Counsel for the parties are present. Heard the matter at length.

Order reserved.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018